

FIR No.96/17
PS Gokul Puri
State Vs. Akber Ali Ors
U/s 420/34 IPC

Proceedings are being conducted through Cisco Webex.

19.01.2021

This is an application for seeking status report from concerned IO/ SHO moved on behalf of complainant/ applicant.

Present: Ld. APP for the state.

Sh. Ankur Gupta, Ld. Counsel for complainant.

Status report has been filed. Same is taken on record. Copy of status report be shared with ld. Counsel for complainant.

Application is disposed off accordingly.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/19.01.2021

FIR No.20/21
PS Shastri Park
State Vs. Deepak
U/s 188/269/271/336/34 IPC & 25/27/35 Arms Act

Proceedings are being conducted through Cisco Webex.

19.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Deepak.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.
IO SI Satish in person.

Reply filed by IO.

Submissions on the bail application heard in part.

It is submitted by ld. Counsel for applicant that accused has been falsely implicated in the present case and no role of applicant is established from the perusal of viral video as mentioned in the FIR.

It is stated by IO that the firing was done in the premises of present applicant and within his knowledge and as such section 35 of Arms Act is attracted.

The video footage of the incident is required to be seen before passing any order in the present matter. IO is directed to produce the said footage on the next date.

At request, be put up on **21.01.2021**.

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MM-03/NE/KKD Courts
Delhi/19.01.2021

FIR No.0529/20
PS Shastri Park
State Vs. Shahnawaz

Proceedings are being conducted through Cisco Webex.

19.01.2021

This is an application for release of jamatalashi article moved on behalf of applicant Shahnawaz.

Present: Ld. APP for the state.
Sh. S. K. Tiwari, ld. Counsel for applicant.

Report regarding release of articles of Jamatalashi has been filed by IO to the present application, it is submitted that he has no objection if the personal search belongings are released to the accused.

Accordingly, it is hereby ordered that personal search belongings as per personal search memo be released to the applicant.

Copy of this order be given dasti to counsel for applicant.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/19.01.2021

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FIR No.308/19
PS Gokul Puri
State Vs. Pawan @ Pahalwan & Ors

Proceedings are being conducted through Cisco Webex.

19.01.2021

This is an application for seeking status report from concerned IO/SHO moved by applicant.

Present: Ld. APP for the state.
None for complainant.

It is stated by Naib that a request has been received from IO that he is occupied in Republic Day preparation and as such reply could not be prepared.

In this eventuality, be put up on **29.01.2021**.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/19.01.2021

FIR No.963/20
PS Khajuri Khas
State Vs. Not Known

Proceedings are being conducted through Cisco Webex.

19.01.2021

This is an application of applicant for release of mobile phone make Vivo V9 to the applicant namely Phool Bano on superdari.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

IO files reply, wherein he stated that he has no objection to release the mobile under application to its rightful person. Same taken on record.

Considering the same, the said seized mobile be released to the rightful owner of the mobile phone in question on superdari on furnishing indemnity bond in the sum of invoice/actual value to the satisfaction of IO/SHO with the conditions not to part with it, not to dispose it and to produce it as and when required and directed by the court. IO is further directed to get the mobile phone under application photographed from different angles before its release at the expense of the applicant same be also filed with charge-sheet. IO/SHO is also directed to comply with relevant directions of Hon'ble High Court of Delhi passed in judgment of *"Manjeet Singh Vs. State of NCT of Delhi dated 10.09.2014"*.

Copy of this order be given dasti.

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Delhi/19.01.2021